

**(OPEN COURT)**

CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH,  
ALLAHABAD

(This is the **23rd** Day of **SEPTEMBER 2019**)

**Hon'ble Mr. Justice Bharat Bhushan-JM**  
**Hon'ble Ms. Ajanta Dayalan- AM**

**CCP No.132 of 2019**  
**(Arising out of Original Application No.1668 of 2010)**

1. D.K. Guha Roy, S/o Late B.B. Guha Roy, Joint Director, Process-Cum-Product Development Centre, Meerut, (now retired) R/o-D-19, Meenakshipuram, Meerut.

..... **Applicant**

**By Advocate:** **Shri Akhilesh Kumar proxy counsel for Shri Ajay Rajendra**

Versus

1. Ram Mohan Mishra, Development Commissioner, Micro Small and Medium Enterprises, Government of India, also Chairman Governing Council Process-Cum-Product Development Centre, Meerut 701, Nirman Bhawan, New Delhi-110011.
2. Sunil Gupta, Principal Director, also In-charge of Process-Cum-Product Development Centre, Office at Delhi Road, Sports Goods Complex, Meerut.

..... **Respondents**

**By Advocate:** **Shri Ashish Kumar Singh**

**O R D E R**

**Delivered by Hon'ble Mr. Justice Bharat Bhushan -Member (J)**

Shri Akhilesh Kumar Singh, proxy counsel for Shri Ajay Rajendra, learned counsel for the applicant and Shri Ashish Kumar Singh, learned counsel for the respondents are present.

2. Proxy counsel for the applicant's counsel states that the compliance has already been made and hence, he does not wish to pursue this contempt petition.
3. In view of the statement made by the proxy counsel for the applicant's counsel and as the compliance has been made, the contempt petition is dismissed.

**(Ajanta Dayalan)**  
Member (A)

**(Justice Bharat Bhushan)**  
Member (J)

Arun